THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 17

CP(IB) No. 374/Chd/Hry/2019

Under Section 9, IBC 2016,

In the matter of:-

Faridabad Steel Mongers Pvt. Ltd ...Petitioner/ Operational Creditor

Vs.

Hambro Tech India Pvt. Ltd. ...Respondent/ Corporate Debtor

Present: Mr. Vishav Bharti Gupta, Advocate for the petitioner/ operational creditor.
Mr. Arora Vishwas Kumar, Advocate for the respondent/ corporate debtor.

It is stated by learned counsel for the respondent/ corporate debtor that CIRP has already been initiated against the respondent/ corporate debtor vide order dated 06.12.2022 in CP (IB) No. 324/Chd/Hry/2019 in the matter of Raj Road Carriers Vs Hambro Tech India Pvt. Ltd. Upon this, it is stated by learned counsel for the petitioner that he may be permitted to withdraw the present petition and allow to file the claim before the IRP. In view of the statement made by learned counsel for the petitioner, the present petition is dismissed as withdrawn with the liberty aforesaid.

-sd-
(Subrata Kumar Dash)
Member (Technical)

-sd-
(Harnam Singh Thakur)
Member (Judicial)

December 15, 2022
SM